

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 810 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary**  
**Liquidator of M/s Oasis Tradelink Ltd.** **...Appellant**

**Versus**

**Bansal Trading Company & Ors.** **...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh  
Khurana, Advocates.**

**For Respondents: Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya  
Srivastava and Ms. Jasleen Bindra, Advocates for R-  
2&3**

**With**

**Company Appeal (AT) (Insolvency) No. 811 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary**  
**Liquidator of M/s Oasis Tradelink Ltd.** **...Appellant**

**Versus**

**Shree Umiya Traders & Ors.** **...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh  
Khurana, Advocates.**

**For Respondents: Ms. Bhavana Duhoon, Ms. Asavari Jain, Advocates for  
R-1.**

**Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya  
Srivastava and Ms. Jasleen Bindra, Advocates for R-  
2&3**

**With**

*Cont'd..../*

**Company Appeal (AT) (Insolvency) No. 812 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary**  
**Liquidator of M/s Oasis Tradelink Ltd.** **...Appellant**

**Versus**

**Marshall Multiventures (I) Pvt. Ltd. & Ors.** **...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh Khurana, Advocates.**

**For Respondents: Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya Srivastava and Ms. Jasleen Bindra, Advocates for R-2&3**

**With**

**Company Appeal (AT) (Insolvency) No. 815 of 2020**

**IN THE MATTER OF:**

**Ramachandra D. Choudhary**  
**Liquidator of M/s Oasis Tradelink Ltd.** **...Appellant**

**Versus**

**Shreenathji Enterprise & Ors** **...Respondents**

**Present:**

**For Appellant: Mr. Prithu Parimal, Mr. Uday Bedi, Mr. Jaitegan Singh Khurana, Advocates.**

**For Respondents: Ms. Bhavana Duhoon, Ms. Asavari Jain, Advocates for R-1.**

**Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya Srivastava and Ms. Jasleen Bindra, Advocates for R-2&3**

**ORDER**  
**(Through Virtual Mode)**

**18.02.2021:** Mr. Prithu Parimal, learned counsel for the Appellant submits that steps have been taken to serve notice upon Respondent No.1 in Company Appeal (AT) (Insolvency) No. 810 of 2020 and 812 of 2020 on fresh particulars provided. Let him file a service affidavit in this regard.

Ms. Asavari Jain, Advocate representing Respondent No. 1 in Company Appeal (AT) (Insolvency) No. 811 of 2020 and 815 of 2020 seeks and is allowed extension of time by two weeks to file reply affidavits. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

Ms. Tanya Srivastava, Advocate representing Respondent No. 2 and 3 in all the clubbed appeals submits that she has filed the reply affidavits. Registry to place the same on record. Rejoinder, if any, may be filed by the Appellant within two weeks.

Short written submissions, not exceeding three pages, together with compilation of relevant judgements may also be filed by learned counsel for the parties alongwith the pleadings.

Post the appeal 'for admission (after notice)' on **19<sup>th</sup> March, 2021**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*

*Company Appeal (AT) (Insolvency) No. 810 of 2020, 811 of 2020, 812 of 2020 & 815 of 2020*